

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD.

Allahabad this the 15th day of November 2000.

Contempt Application no. 108 of 2000  
in  
Original Application no. 1466 of 1993.

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.  
Hon'ble Mr. S. Dayal, A.M.

Janki Dass, S/o Late Shri Ranjit Singh,  
R/o Village Bijrotha, Tehsil Talbehat,  
Distt. Lalitpur.

... Applicant

C/A Shri K.P. Singh.

Versus

Shri G.S. Suri,  
Chief Workshop Manager,  
Central Railway Workshop,  
Jhansi.

... Respondents

C/Rs ...

↖ ↘

// 2 //

O R D E R (Oral)

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

The applicant has filed this contempt application for alleging wilful dis-obedience of the order dated 3.2.2000 passed in OA 1466 of 1993. The direction was to the following effect :-

"It is settled law that there cannot be direction for issue of appointment order by the Tribunal on compassionate ground but the matter can only be referred to be considered appropriately. Under the circumstances, in case Shri Janki Das applies for compassionate appointment with the respondents within two months, from today his matter be considered and decided within four months, thereafter, under information to the applicant."

2. It is not disputed that the respondents after consideration of the representation of the respondents, have rejected it on the ground that as <sup>elder</sup> employment was offered to his/brother, Shri Ganesh, he cannot be offered appointment on account of death of his father.

3. Learned counsel for the applicant has submitted that this fact was noticed by the Tribunal in the judgment dated 3.2.2000 and the claim of the applicant could not be rejected on this account.

4. However, we are not convinced with this averment. Though in paragraph 4 of the order, the



// 3 //

Tribunal has mentioned its effect, but no adjudication has been done about stand taken by the respondents for rejecting the claim of the applicant. Under the circumstances in our opinion, the order has been complied with, no contempt is made out. Contempt Application is rejected. However, if the applicant is not satisfied with the order, he may challenge it in original side. The contempt application is disposed of accordingly. No order as to costs.

  
Member-A

  
Vice-Chairman

/pc/